

(c) The rates of compensatory allowance for different categories of employees stationed in different areas are shown in the statement laid on the Table. [See Appendix IV, annexure No. 33]. All the employees stationed in such areas are eligible for the allowance.

Annual Increment of Jawans

3143. { Shri A. V. Raghavan:
Shri Pottekatt:
Shri Warior:

Will the Minister of Defence be pleased to state:

(a) whether there is any proposal to introduce yearly increment of pay to the Jawans instead of the existing quinquennial increment of Rs. 2-50 nP;

(b) whether any representations were received to enhance the existing rate of increment;

(c) whether any revision of pay was made in the case of other ranks and non-commissioned officers; and

(d) if so, in which year?

The Minister of State in the Ministry of Defence (Shri Raghuramalah):

(a) No, Sir.

(b) Yes.

(c) and (d). The rates of pay of other ranks and non-commissioned officers were revised and improved under Government orders which were issued in September 1960 and which had retrospective effect from the 1st July 1959.

प्रतिरक्षा अनुसंधान तथा विकास संगठन

३१४४. श्री भक्त दर्शन : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उन के मंत्रालय के प्रतिरक्षा अनुसंधान तथा विकास संगठन के कुछ विभागों का विघटन कर के उन्हें अन्य स्थानों पर भजा जा रहा है ;

(ख) क्या यह भी सच है कि इस अप्रत्याशित स्थिति के कारण वैज्ञानिकों में बड़ा असंतोष फैल रहा है ; और

(ग) यदि हाँ, तो स्थिति में सुधार के लिये क्या कार्यवाही की जा रही है ?

प्रतिरक्षा मंत्री (श्री कृष्ण मेनन) :

(क) जी, नहीं ।

(ख) तथा (ग) प्रश्न नहीं उठने ।

SHORT NOTICE QUESTION

Enrolment of Law graduates in Kerala

S. N. Q. 17. Shri Koya: Will the Minister of Law be pleased to state:

(a) whether the attention of the Government has been drawn to the hardship of law graduates in Kerala who passed the September examination, in the matter of enrolment;

(b) whether it is a fact that the Kerala University published the results very late; and

(c) whether the law graduates of any other State were denied enrolment due to delayed publication of result?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra):

(a) Yes; Sir.

(b) The B.L. results of the Kerala University were declared on 6-12-1961.

(c) Representations have also been received from the Law Graduates of Bombay and Nagpur Universities, whose final LL.B. Examination results were published on 12th December, 1961 and 20th December, 1961 respectively about difficulties experienced by them in enrolling themselves as Advocates.

12 hrs.

MOTION FOR ADJOURNMENT
TRAIN-BUS COLLISION AT RAILWAY CROSSING

Mr. Speaker: I received notice of an adjournment motion yesterday

immediately after that calling attention notice was answered on that railway accident. This is by Shri S. M. Banerjee, Shri Daji and Shri Nambiar. I will read the wording of the motion:

"Failure of the Government to man the Gate at the railway crossing between Phulera and Sambar lake, a busy highway, recently in serious train-bus collision on 11-6-1962 resulting in death of 26 men and serious injury to many."

I have come to the conclusion that it is a definite matter of urgent public importance, of recent occurrence and facts have been disclosed yesterday in answer to the calling attention notice. All those conditions are fulfilled, but there is another provision which I referred to yesterday, that a discussion has been fixed on that, and I had enquired from the Minister what day would be suitable for this discussion. I am going to suggest that this discussion should take place immediately after the Finance Bill is over, either on Saturday from 4 to 6 P.M. or on Monday from 4 to 6 P.M.

Rule 58, sub-rule (vi) of the Rules of Procedure and Conduct of Business reads as follows:

"(vi) the motion shall not anticipate a matter, which has been previously appointed for consideration. In determining whether a discussion is out of order on the ground of anticipation, regard shall be had by the Speaker to the probability of the matter anticipated being brought before the House within a reasonable time;"

Now, it is not only a probability, but a certainty that the discussion has been fixed. Therefore, this would be anticipatory and therefore, I rule it out of order. This cannot be discussed in this manner, as I have already fixed a discussion for two hours. Firstly, I had in mind that

1 hour might be enough. But now I propose that 2 hours may be fixed, from 4 to 6 P.M. Would Saturday be convenient or Monday?

The Minister of Railways (Shri Swaran Singh): Any day that is convenient to you and to the House.

Some Hon. Members: Monday.

श्री बागड़ी (दिल्ली): अध्यक्ष महोदय: यह एक अहम मामला है। इस पर दो घंटे का समय थोड़ा है।

अध्यक्ष महोदय: अगर इससे ज्यादा जरूरत होगी तो हम ज्यादा ब जायेंगे।

श्री बागड़ी: यह बहुत महत्वपूर्ण है। इस पर ज्यादा टाइम होना चाहिये...

Mr. Speaker: Order, order.

Shri S. M. Banerjee (Kanpur): Some enquiry has already started into this accident. I would request you to ask the Minister not to conceal any facts on the ground that the enquiry is being conducted. He should give full facts.

Mr. Speaker: It is very difficult to express myself in pursuance of the wishes of the Minister. Should I first presume that he would conceal the facts?

Shri S. M. Banerjee: Not intentionally concealing, but...

Mr. Speaker: Let us see as the discussion arises.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Would the discussion be held on Saturday or Monday, Sir?

Mr. Speaker: On Monday.

श्री बागड़ी: इन के लिये समय क्या दोही बड़े रहेगा?

अध्यक्ष महोदय: अब देखेंगे कि बहस किस तरीके से चलती है और अगर जरूरत महसूस हुई तो ज्यादा बैठ जायेंगे।